

STATEMENT BY MINISTER—

Correcting the reply given in the Rajya Sabha on the 25th November, 1985, to unstarred question 996, regarding oil Production

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Madam, attention of the House is invited to the reply given to Unstarred Question No. 996 in this House on 25th November, 1985. In reply to part (a) in sub-para, the figure "68 per cent may be substituted for "64 per cent" appearing therein.

The delay in correction is due to a review of figures which necessitated this correction.

I crave the indulgence of the House in the matter. [Placed in Library. See No. LT-37/85.]

**THE MEMBERS OF RAJYA SABHA
(DISQUALIFICATION ON GROUND
OF DEFECTION) RULES, 1985**

SECRETARY-GENERAL: Madam, I beg to lay on the Table, under subparagraph (2) of paragraph 8 of the Tenth Schedule to the Constitution of India, a copy (in English and Hindi) of the Members of Rajya Sabha (Disqualification on ground of Defection) Rules, 1985, made by the Chairman, Rajya Sabha, in exercise of the powers conferred by the said paragraph. [Placed in Library. See No. LT-1674/85].

THE DEPUTY CHAIRMAN: Now we will take up Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

**I. Coal Mines Provident Fund
(Amendment) Scheme, 1985**

**II. Andhra Pradesh Coal Mines Provident
Fund (Amendment) (Amendment)
Scheme, 1985**

**III. Rajasthan Coal Mines Provident
Fund (Amendment) Scheme, 1985**

THE MINISTER OF HNEBGY (SHRI VASANT SATHE): Sir, I beg to lay on the Table, under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948, a copy each (in English and Hindi) of the following Notifications of the Ministry of Energy (Department of Coal):—

- (i) G.S.R. No. 1118, dated the 30th November, 1985, publishing the Coal Mines Provident Fund (Amendment) Scheme, 1985.
- (ii) G.S.R. No. 1119, dated the 30th November, 1985, publishing the Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1985.
- (iii) G.S.R. No. 1120, dated the 30th November, 1985, publishing the Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1985. [Placed in Library. See No. LT-1636/85 for (i) to (iii)].

**I. Performance-cum-Achievement Report
and Accounts (1983-84) of the Institute
of Constitutional and Parliamentary
Studies, New Delhi and related papers**

**II. Report and Accounts (for the period
from 1st July, 1983 to 30th June, 1984)
of the Indian Law Institute, New Delhi
and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANSRAJ BHARDWAJ): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) (a) Performance-cum-Achievement Report and Accounts of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1983-84, together with the Audit Report on the Accounts.